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In The Central Administrative Tribunal
Jaipur Bench, Jaipur

OA/TAMR No. 330/2000

A.C.Jha. Versus.... Union of India and ors.

Date of Order	Orders
18.12.2000	<p>Mr. Sarad Purohit, proxy counsel to Mr. Suresh Pareek, counsel for the applicant alongwith applicant present in person</p> <p>Mr. Sanjay Pareek, counsel for the respondents</p> <p>The learned counsel for the respondents submit that in this case final order has been passed and communicated in relation to the chargesheet sought to be quashed and consequently the OA has become infructuous. The learned briefholder submits that in this case amendment application has been moved challenging the order passed against the applicant. In our opinion, due to passing of the final order relating to the inquiry, the present OA has become infructuous and new cause of action has arisen to the applicant. However, on this point the learned briefholder is not clear and wishes that his senior be heard.</p> <p>Put up for admission on 20.12.2000.</p> <p><i>(N.P.NAWANI)</i> Adm. Member</p> <p><i>(A.K.MISHRA)</i> Judl. Member</p> <p><i>20-12-2000</i></p> <p>Mr. Sarad Purohit, proxy counsel to Mr. Suresh Pareek, counsel for the applicant</p> <p>Mr. Sanjay Pareek, counsel for the respondents</p> <p>The learned counsel for the applicant submits that the inquiry has been completed. In view of this, he does not want to press the present OA. Therefore, the OA is disposed of as not pressed.</p> <p><i>(N.P.NAWANI)</i> ADMINISTRATIVE MEMBER</p> <p><i>A. K. MISHRA</i> JUDICIAL MEMBER</p>